

MR. CHAIRMAN: Any supplementaries on this question? *..(Interruptions)..*  
There are no supplementaries. *...(Interruptions)..*

SHRI V. NARAYANASAMY: Sir, it is a very important question.  
*..(Interruptions)..* It is relating to sanction for prosecution against public sector...  
*...(Interruptions)..*

MR. CHAIRMAN: There are no supplementaries. *...(Interruptions)..*

SHRI V. NARAYANASAMY: The people of this country should know...  
*...(Interruptions)..*

MR. CHAIRMAN: Hon. Members, please. *...(Interruptions)..*

SHRIMATI VASANTHI STANLEY: Sir, *...(Interruptions)..*

SHRI V. NARAYANASAMY: Sir, her mike is not working. *..(Interruptions)..* I  
could not hear. *..(Interruptions)..*

MR. CHAIRMAN: Mike is not working. *..(Interruptions)..* Please sit down  
*..(Interruptions)..*

SHRI V. NARAYANASAMY: Ms. Stanley, I could not hear you.  
*..(Interruptions)..*

MR. CHAIRMAN: Please do not come to the well. *..(Interruptions)..* The  
House is adjourned till 12 o'clock. *..(Interruptions)..*

The House then adjourned at three minutes  
past eleven of the clock.

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The House re-assembled at twelve of the clock

MR. DEPUTY CHAIRMAN in the Chair.

## **WRITTEN ANSWERS TO STARRED QUESTIONS**

### **Framework for protection of whistleblowers**

\*262. SHRI T.K. RANGARAJAN: Will the PRIME MINISTER be pleased to  
state:

(a) whether there is a comprehensive framework for protection of  
whistleblowers;

(b) if so, the rights and guarantees provided to whistleblowers under this framework; and

(c) the number of reported instances of crimes against whistleblowers in the past year?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) At present, protection to whistleblowers is available under Government of India's. Resolution No. 371/12/2002-AVD-III dated 21st April, 2004 on "The Public Interest Disclosure and Protection of Informers" (PIDPI). The interim machinery created under the Resolution is operative only till Parliament passes a law on the subject.

The Government introduced "the Public Interest Disclosure and Protection to Persons Making the Disclosures Bill, 2010" in the Lok Sabha on 26th August, 2010 which has been passed by the Lok Sabha as "The Whistle Blowers Protection Bill, 2011" on 27th December, 2011 and the said Bill is presently pending in the Rajya Sabha.

(b) Under the present framework, any public servant other than those referred to in clauses (a) to (d) of Article 33 of the Constitution, or any other person including any non governmental organization, may make a written disclosure to the designated agency on any allegation of corruption or misuse of office by any employee of the Central Government or of any corporation established by or under any Central Act, Government companies, societies or local authorities owned or controlled by the Central Government.

The identity of the complainant will not be revealed unless the complainant himself has made the details of the complaint either public or disclosed his identity to any other office or authority.

If any complainant is aggrieved by any action on the ground that he is being victimized due to the fact that he had filed a complaint or disclosure, he may file an application before the designated agency seeking Redressal in the matter, who shall take such action, as deemed fit. The designated agency may give suitable directions to the concerned public servant or the public authority as the case may be.

Either on the application of the complainant, or on the basis of the information gathered, if the designated agency is of the opinion that either the complainant or the witnesses need protection, the designated agency shall issue appropriate directions to the concerned Government authorities.

(c) The identity of whistle blowers is confidential as per Government of India's Resolution dated 21st April, 2004, and the CVC is mandated not only to maintain the secrecy of the complainant's identity but also to provide protection to the complainant against any physical threat, harassment or victimization. Any whistle blower, who requires protection under the provisions of PIDPI Resolution, may approach the Commission for protection. As and when any incident is reported to the Commission for protection of a Whistle Blower, the Commission takes up the matter with the Ministry of Home Affairs, the Nodal agency to undertake responsibility of providing security cover to the genuine Whistle Blowers. The Ministry of Home Affairs in turn asks individual State Governments to provide security cover if needed. During 2011, in three cases the Commission requested the Ministry of Home Affairs for taking suitable action for protection of the complainants.

#### **Migration of Hindus from Pakistan**

†\*263. SHRI DHARMENDRA PRADHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of Pakistani Hindus have migrated to India recently;

(b) whether it is also a fact that hundreds of Pakistani Hindus have been sitting on the borders to come to India;

(c) if so, the details of the Hindus coming from Pakistan till 10 August, 2012;

(d) whether Government has raised this issue with Pakistan; and

(e) if so, the details thereof and Pakistan's reaction thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA) (a) to (e) Government has seen reports that some Pakistani nationals belonging to minority communities including Hindus, who came to India on valid visas have not gone back to Pakistan on the grounds of religious persecution in Pakistan. Representations have been received requesting for allowing extension of visas of such Pakistani nationals and also for permitting them to apply for Long Term Visa (LTV).

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† Original notice of the question was received in Hindi.